

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No. 213 of 2024

Dr.MGR Janaki College of Arts and Science
for Women Alumni Association,
Rep by its Secretary Ms. Sarjana S,
No. 11 & 13, Durgabai Deshmuk Road,
Raja Annamalaipuram, Chennai - 600 028.
Mobile: 9566254546
E-mail: yogeshwaranadv@gmail.com

...Applicant

-Vs-

1. The Tamil Nadu Pollution Control Board,
Rep by its Member Secretary,
No.76, Mount Salai, Guindy,
Chennai & 10 others.

...Respondents

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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-Vs-

1. The Tamil Nadu Pollution Control Board,
Rep by its Member Secretary,
No.76, Mount Salai, Guindy, Chennai.
Phone: 044-22353145
Email: grievance@tnpcb.gov.in
2. The Central Pollution Control Board,
Rep by its Member Secretary,
'Parivesh Bhawan', East Arjun Nagar, Shahdara,
Delhi-110032.
Phone: +91-11-43102030
Email: mscb.cpcb@nic.in
3. The Greater Chennai Corporation,
Rep by its Commissioner,
Ripon Building, Sydenhams Rd,
KannapparThidal, Periamet,
Chennai, Tamil Nadu 600003
Phone: 044-25303604
Email: commissioner@chennaicorporation.gov.in
4. District Collector,
Chennai District,
Collectorate,
Rajaji Road, George Town,
Chennai - 600 001.
Phone: +91-44-25268323
Email: collrchn@nic.in

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07/3/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

5. Mrs. P Geetha
No. 188, TTK Road,
Teynampet, Chennai - 600 018
6. Mrs. P. Shanthi
No. 188, TTK Road,
Teynampet, Chennai - 600 018
7. Mrs. P. Leela
No. 188, TTK Road,
Teynampet, Chennai - 600 018
8. Mrs. P. Vijaylakshmi,
No. 188, TTK Road,
Teynampet, Chennai - 600 018
9. Mrs. P. Gowri,
No. 188, TTK Road,
Teynampet, Chennai - 600 018
10. Mrs. P. Chandra,
No. 188, TTK Road,
Teynampet, Chennai - 600 018
11. Mrs. P. Janaki,
No. 188, TTK Road,
Teynampet, Chennai - 600 018.

...Respondents

REPORT FILED ON BEHALF OF THE FIRST RESPONDENT

THE TAMIL NADU POLLUTION CONTROL BOARD

I, R. Sarasavani, Daughter of Thiru. J. Raghavan, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

1. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the first Respondent and as such I am well acquainted with the facts of the case from the records available in our office.

R. Sarasavani
07/3/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY, CHENNAI-600 032.

2. It is respectfully submitted that the applicant has filed this OA seeking the following prayers:

“ a. Direct the 1st and 3rd Respondent to effect closure of the Dairy Farm being operated by the 5th to 11th Respondents in the campus of the MGR Janaki, No. 11 & 13, Durgabai Deshmuk Road, Raja Annamalaipuram, Chennai - 600 028.

b. Punish the 5th to 11th Respondents for violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

c. Direct the Respondents to compute and levy environmental compensation to the Applicant for the illegal operation by the 5th to 11th Respondents which affected the Applicants' women's college and over 4000 women students and staff members”.

3. It is respectfully submitted that the Hon'ble NGT has passed an order dated 22.10.2024 as follows:

“ 1. It is stated by the learned counsel appearing for the Tamil Nadu Pollution Control Board (TNPCB) that show cause notices have been issued against the private respondents.

2. Let the TNPCB proceed with the same and report the outcome on the next date of hearing”.

4. It is respectfully submitted that, as per the direction of the Hon'ble NGT, (SZ), Chennai, the first respondent submits the report herein.
5. It is respectfully submitted that, also, 4 numbers of water samples were taken on 03.08.2024, at bore well (one sample) & well (one sample) located inside the Dr. MGR- Janaki College of Arts and Science for Women, No. 11 & 13, Durgabai Deshmuk Road, Raja Annamalaipuram, Chennai and 2 Nos at Adyar river (one at the outfall point of untreated water in Adyar river and another at 100 meter distance from the discharge point of Adyar river) flowing near the cattle farm. The RoA of the untreated effluent discharged into Adyar river, reveals that the parameters TSS, TDS, BOD, COD, Fluorides exceeds the standards prescribed by the Board.
6. It is respectfully submitted that the unit did not furnish reply to the show cause notice issued and hence the unit was called for a personal hearing on

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 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
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26.09.2024. The unit attended the personal hearing at the office of DEE, Chennai South on 26.09.2024 and informed the following,

- a. The unit is operating the cattle farm in the said location for past 50 years (1973) with around 200 cattle. Now the unit is running with 15 cattle only.
- b. The unit is not aware of the guidelines on cattle farm and obtaining consent of Board.
- c. The unit has requested 3 months time for providing the treatment plant for treating the sewage generated from the farm.
- d. Also, it was informed that, a case is on dispute and the said Gaushala was under stay at Hon'ble Supreme Court vide SLP. No. 6465 of 2016.

7. It is respectfully submitted that the CPCB Guidelines for Environmental Management of Dairy Farms and Gaushalas, July 2020 states that "*the local bodies/municipal corporations shall publish a public notice in newspapers and on the website for registration of dairy farms gaushalas as per municipal law. The registration may be done preferably through online mode and same may be displayed at their websites*". Hence vide DEE, Chennai South letter dated 25.09.2024, the said complaint was forwarded to the Zonal officer, Zone IX, Greater Chennai Corporation, Nungambakkam, Chennai for necessary action.
8. It is respectfully submitted that the unit was again inspected by the officials of the office of the DEE, Chennai South on 12.12.2024 and observed the following:
 - a. The unit was operating with 1 No of Bull, 15 No's of milk cows and 11 No's of calf.
 - b. The unit has not rectified the violations mentioned in the show cause notice issued to it.
 - c. The unit has provided one DG set for domestic power supply. The unit does not have TANGEDCO Power supply.
 - d. The unit authorities have not given any assurance on complete shifting of the above said cows.
 - e. The unit has not obtained any NOC from the Greater Chennai Corporation for their said activity.

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07/3/25

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

9. In view of the above, the Board vide proceeding dated 14.02.2025 , issued directions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 to the District Collector, Chennai to seal the cattle farm and DG Set of the unit M/s. P.M. Enterprises, located inside the premises of the Dr MGR - Janaki College of Arts & Science for Women, No. 11 & 13, Durgabai Deshmuk Road, Raja Annamalaipuram, Chennai for the said Violations and for not satisfying the Guidelines for Environmental Management of Dairy Farms and Gaushalas, issued by the CPCB July 2020.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (SZ), may be pleased to pass such further order or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

Alar 07/3/25
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

VERIFICATION

I, R. Sarasavani, Daughter of Thiru. J. Raghavan, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Alar 07/3/25
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
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**REPORT FILED ON BEHALF OF
THE FIRST RESPONDENT - THE
TAMIL NADU POLLUTION
CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:07.03.2025.

Date of hearing on:21.03.2025.

